

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 13/RC/2013**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Order : 4.2.2016**

**In the matter of**

Regulatory Compliance Application seeking clarification/modifications of the order dated 11.10.2012 in Petition No. 135/MP/2011.

**And**

**In the matter of**

Parbati Koldam Transmission Company Limited

**....Petitioner**

**Vs**

1. BSES Rajdhani Power Limited, New Delhi
2. BSES Yamuna Power Limited, Delhi
3. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
4. Ajmer Vidyut Vitran Nigam Ltd., Jaipur
5. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
6. Haryana Power Purchase Centre, Panchkula
7. Uttar Pradesh Power Corporation Ltd., Lucknow
8. Punjab State Electricity Board, Patiala
9. North Delhi Power Ltd, Delhi
10. Chandigarh Administration, Chandigarh
11. Himachal Pradesh State Electricity Board, Shimla
12. Uttarakhand Power Corporation Ltd, Dehradun
13. Power Development Department, Govt. of Jammu & Kashmir,
14. Power Grid Corporation of India Ltd., Gurgaon
15. NHPC Ltd., Faridabad
16. NTPC Ltd., New Delhi
17. Power Finance Corporation Ltd., New Delhi
18. Rural Electrification Corporation Ltd., New Delhi

**.. Respondents**

**ORDER**

The petitioner, Parbati Koldam Transmission Company Limited, has filed the present petition seeking clarification of the order dated 11.10.2012 in Petition No.

135/MP/2011 to the extent that no amendment of licence is required as directed by the Commission in the impugned order dated 11.10.2012.

2. The petitioner, Parbati Koldam Transmission Company Limited, is a joint venture company promoted by Reliance Energy Limited and Power Grid Corporation of India Limited with equity participation of 74% and 26%. The petitioner was granted an inter-State transmission licence in respect of the following transmission system on build, own and operate basis:

<b>S.No</b>	<b>Transmission lines</b>	<b>Approximate line length (KMs)</b>
1.	400 kV S/C Parbati-Koldam transmission line-I (Quad Moose conductor)	75
2.	400 kV S/C Parbati-Koldam transmission line-II (Quad Moose conductor)	75
3.	400 kV D/C Parbati-Koldam transmission line (Quad Moose conductor)	3.5
4.	400 kV D/C Koldam-Ludhiana transmission line (Triple Snowbird conductor)	150

3. The transmission lines as mentioned above had an implementation schedule to match with the commissioning of Parbati-II HEP and Koldam HEP. At the time of filing of Petition No. 135/MP/2011, the expected commissioning date of Koldam HEP of NTPC was 2012-14 subject to forest clearance by Ministry of Environment and Forest while NHPC had indicated the commissioning of Parbati-II HEP as July, 2014. In view of the changes in the commissioning schedule of the generation projects, the petitioner approached the Commission for approval of the date of commercial operation of the transmission lines associated with Parbati-II HEP and Koldam HEP as July, 2014 under Regulation 3 (12) (c) of the Central Electricity

Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulationis) and liberty to file the tariff petition for determination of tariff of these transmission lines.

4. The transmission system for evacuation of Parbait-II HEP was with the petitioner while that of Parbati-III HEP was within the scope of PGCIL. However, a small stretch of 6 kms line of Parbati-II evacuation system was to be used for evacuation from Parbati-III HEP. Earlier, Parbati-II HEP was to be commissioned before Parbati-III HEP. Due to delay in commissioning of Parbati-II HEP, PGCIL approached the petitioner to provide and keep ready the portion of transmission line associated with Parbati-II HEP for evacuation of power from Parbati-III HEP. The petitioner had stated in Petition No. 135/MP/2011 that while it was in a position to complete the project of the transmission line and meet the schedule of Parbati-III, the petitioner sought guidance of the Commission as regards to the tariff of the portion of the transmission line which the petitioner intended to charge for evacuation of power from Parbati-III.

5. In the 30<sup>th</sup> Standing Committee meeting on Power system Planning of Northern Region held on 19.12.2011, it was decided as under:

“(a) PKTCL transmission lines were now required for evacuation of Parbati-III HEP. Both circuit of Parbati Koldam lines are required by July/December 2012.

(b) Koldam Ludhiana line is required by March 2013.

(c) All the constituents agreed to pay transmission charges in respect of

- (i) 400 kV S/C Parbati Koldam Transmission lines (both Ckts)
- (ii) 400 kV D/C Koldam Luchiana Transmission lines.”

The above decision was brought to the notice of the Commission during the hearing of the petition No. 135/MP/2011.

6. The Commission after considering the prayers of the petitioner decided in Petition No. 135/MP/2011 as under:

(a) Since the petitioner had sought advance declaration of the date of commercial operation based on the anticipated completion date of July 2014, the first prayer for declaration of commercial operation of the transmission lines as July 2014 under Regulation 3 (12 (c) of the 2009 Tariff Regulations was not granted. As regards the liberty for filing of the petition for determination of tariff, it was clarified that no specific approval was needed to approach the Commission for determination of transmission tariff.

(b) The third prayer of the petitioner was disposed of as under:

“22. The third prayer is for claiming the transmission charges for stretch of 400 kV Parbati-Koldam transmission line used for evacuation of power of Parbati-III HEP. The beneficiaries of Parbati-III HEP have already agreed to share the transmission charges of this portion. The petitioner shall file a petition for approval of the transmission charges. It is also noticed that the petitioner was granted the transmission licence for construction of transmission system for evacuation of power generated at Parbati-II HEP and Koldam HEP. Now as it transpires, a part of the transmission system is proposed to be used for evacuation of power of Parbati-III HEP. The petitioner shall approach this Commission for amendment of licence by making an appropriate application in accordance with law.”

7. The petitioner has filed the present Regulatory Compliance Application for clarification/modification of the order dated 11.10.2012 that no amendment of licence granted to the petitioner is required. The petitioner has submitted that as a transmission licensee, the petitioner is bound to allow non-discriminatory open access to any and every generating station. Moreover, 6 kms (4 kms as per the

present application) of the Parbati Koldam transmission line is used for evacuation of power for Parbati-III HEP and therefore, there is no change in the scope of work.

8. We have considered the submission of the petitioner. The petitioner was granted transmission licence to construct the 400 kV transmission system associated with Parbati-II HEP and Koldam HEP on 15.9.2008. The Commission in the impugned order had observed that since the part of transmission system was being used for evacuation of power from Parbati-III HEP, the petitioner should approach the Commission for amendment of licence. On the basis of the submission made by the petitioner, it is noticed that configuration of Parbati-Koldam transmission line was subsequently discussed in various Standing Committee meetings on Power System Planning of Northern Region and was planned to be LILLOed at certain points for evacuation of power from Parbati-III HEP. The terminal points of the 400 kV Parbati-Koldam transmission line remained the same. Moreover, the LILO was constructed by PGCIL. Therefore, the scope of the work as mentioned in the licence has not changed. In the light of these facts, there is no requirement of amendment of transmission licence granted to the petitioner. Accordingly, the direction in Para 22 of the order dated 11.10.2012 in Petition No. 135/MP/2012 is modified accordingly.

9. With the above direction, the petition is disposed of.

Sd/-  
**(Dr. M.K.Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson